

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GVR – RMN Hubli Lakshmeshwar Road Project Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GVR – RMN Hubli Lakshmeshwar Road Project Private Limited
2.	Date of incorporation of corporate debtor	02.09.2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201TN2009PTC091845
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office address - VBC Solitaire, 9th & 10th Floor, No. 47 & 49, Bazullah Road, T. Nagar, Chennai – 600017 Current Office address - GVR Infra Projects Ltd, Plot No:46A, First Avenue main Road, Vettuvankeni, Chennai-600115.
6.	Insolvency commencement date in respect of corporate debtor	09.08.2024 (E-mail received on 20.08.2024, 12.51 pm)
7.	Estimated date of closure of insolvency resolution process	16.02.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Revathi S Raghunathan IBBI/IPA-001/IP-P00832/2017-18/11417
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No 7, 3 rd Floor, B wing, Parsn Manere, 442 Anna Salai Chennai – 600006
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No 7, 3 rd Floor, B wing, Parsn Manere, 442 Anna Salai Chennai – 600006 Email- rpgvrrmn@gmail.com
11.	Last date for submission of claims	03.09.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14.	1. (a) Relevant Forms and 2. (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the GVR – RMN Hubli Lakshmeshwar Road Project Private Limited on 9th August, 2024.

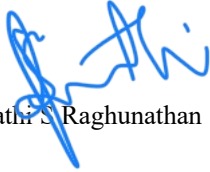
The creditors of GVR – RMN Hubli Lakshmeshwar Road Project Private Limited, are hereby called upon to submit their claims with proof on or before 3rd September, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



Revathi S Raghunathan

Date 21.08.2024

Place : Chennai